

16.08 hrs.

**SUPPLEMENTARY DEMANDS FOR GRANTS (NAGALAND), 1974-75**

**THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM):** Sir, I beg to present a statement showing Supplementary Demands for Grants in respect of the State of Nagaland for the year 1974-75.

**DISCUSSION RE. ATTEMPT ON THE LIFE OF SHRI A. N. RAY, CHIEF JUSTICE OF SUPREME COURT OF INDIA—contd.**

16.08½ hrs.

**SHRI S. M. BANERJEE (Kanpur):** Sir, I have only three or four questions. First is, Sir, I am told that the traffic constable who has been suspended was not on duty at all. A wrong man has been suspended. His name is Waheed Khan. This is one thing. I would like to know whether it is true or not. Secondly, Sir, I am told that the Chief Justice of the Supreme Court, according to the protocol which is observed, is no less than at least a Cabinet Minister. But, he had no gunman. He had no protection. Now, he has been given so much protection that it is impossible for him to talk to his own relations. Sir, I would like to know whether it is a fact that the Chief Justice of this country....

**MR. DEPUTY-SPEAKER:** I hope you would not bring in bed rooms and all that.

**SHRI S. M. BANERJEE:** I am not talking of bed rooms. This is not the age. The question is, whether he is entitled to a gunman and if so, whether the gunman was there who could have possibly shot at the man who ran away and police could not chase him only because he did not run with chappals and he left his chappals. If he had run with chap-

pals, the police would have caught him. This is a sad commentary on the police that they cannot possibly arrest this man who ran without chappals.

**MR. DEPUTY-SPEAKER:** Chappals are meant to be thrown at a person and not to run on.

**SHRI N. K. P. SALVE (Betul):** The saddest commentary is that the man ran faster than the police.

**SHRI SOMNATH CHATTERJEE (Burdwan):** Sir, the one was without chappals and the other was wearing heavy boots.

**SHRI S. M. BANERJEE:** The third thing I would like to know is about this. Generally what happens when such a dignitary goes out is that if it is not so hot, always the windows are up. In this case, all the glass windows were down. Who did it, whether Chief Justice Ray's son or driver? That was why somebody could throw something into the car. During these three days the police have investigated only one thing. The greatest revelation is that the two hand grenades were covered with only Bengali newspapers. I was surprised at this. Without entering into politics, I would like to say this. This is a serious thing. Let the police take action. In the heart of the city under the nose of authority, two grenades were thrown at the Chief Justice. Also it is a sad commentary on our Defence that they did not explode. This is another thing that needs looking into as to why both did not explode.

The fourth thing is that in the ordnance depots in respect of such things, the instructions are that they should be broken to pieces and then sold in auction. Shri Raghu Ramaiah was Defence Minister. He knows.

**MR. DEPUTY-SPEAKER:** Minister of Defence Production.

**SHRI S. M. BANERJEE:** Whether it is in Kanpur or in any of the units...